

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/468(MB)2023

IN THE MATTER OF

LIC Housing Finance Ltd

Vs

Trade Centre Developers And
Builders Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv Prachi Kolambekar (VC)
For the Respondent: Adv. Mahima Shah (VC)
For the Intervener: Adv. Nausher Kohli (PH)

ORDER

The Ld. Counsel for the Corporate Debtor has brought to our attention the order dated 26.01.2024 of the Hon'ble High Court in Commercial Suit No. 33787/2023 in Interim Application No. 10152/2024. In view of the same and on the joint request of both the Ld. Counsels, we deem it appropriate to adjourn the matter beyond the date before the Hon'ble High Court which is stated to be 24.06.2024.

Therefore, the present matter be posted for **02.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)